

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 13033 OF 2017**

**Between:**

Dr. IMTIYAZ AHMED, S/o Gulam Ahmed, Aged 52 years, Occ Medical Practitioner, R/o Hno.6-1-1017, Near Masjid, Khairtabad, Hyderabad 500004.

**...PETITIONER/COMPLAINANT**

**AND**

1. The State of Telangana, Rept. through its Secretary, Home Department, Secretariat building Hyd.
2. The Commissioner of Police, Hyderabad, At Basheerbagh, Hyderabad-500 029.
3. The Assistant Commissioner of Police, Saifabad Division, at Lakdikapul, Hyderabad.
4. The Station House Officer, P.S. Saifabad, Office at Lakdikapul, Hyderabad-4.
5. CH Rajesh, S/o CH Balaih, Aged about 35years, Occ Not known, R/o Ho.3-35, Beside Tata Showroom, Vijayapuri Colony, Uppal, R.R.Dist.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of writ of Mandamus, declaring the action of the 4<sup>th</sup> Respondent in not registering a case against 4<sup>th</sup> Respondent and others considering the case of petitioner as illegal, arbitrary, violative of article 14, 15 and 21 of the Constitution of India consequently direct the 4<sup>th</sup> Respondent to register case against the 4<sup>th</sup> Respondent and others on petitioners Complaint dated 20-03-2017

**I.A. NO: 1 OF 2017(WPMP. NO: 16194 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 4<sup>th</sup> respondent to register case against 5<sup>th</sup> respondent and others on petitioner's complaint dated 20-03-2017 pending disposal of the above Writ Petition

**Counsel for the Petitioner: SRI. KHAJA MANZOOR ALI**

**Counsel for the Respondent Nos. 1to4: GP FOR HOME**

**Counsel for the Respondent No.5:--**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.13033 of 2017**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

None had appeared on behalf of the petitioner even on  
03.06.2024.

2. It appears that the petitioner is not interested in  
prosecuting the writ petition. The same is accordingly  
dismissed for want of prosecution. There shall be no order as  
to costs.

Miscellaneous applications, if any pending, shall stand  
closed.

**SD/-T. TIRUMALA DEVI  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

  
**SECTION OFFICER**

To,

1. One CC to SRI. KHAJA MANZOOR ALI, Advocate [OPUC]
2. Two CCs to GP FOR HOME ,High Court for the State of Telangana at  
Hyderabad [OUT]
3. Two CD Copies

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BS

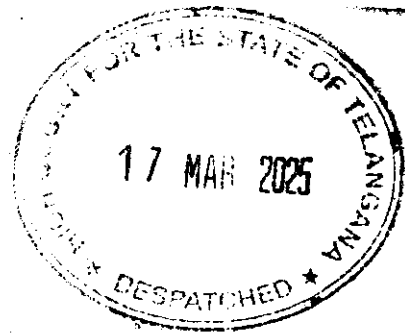
CHP

**HIGH COURT**

**DATED:07/01/2025**

**ORDER**

**WP.No.13033 of 2017**



**DISMISSING THE WRIT PETITION FOR  
NON-PROSECUTION  
WITHOUT COSTS**

⑥ CR  
14/2/25